

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.06
I.A No.68/2020, 847, 858/2023 &
155/2024 in
C.P. (IB) No.17/BB/2019

IN THE MATTER OF:

M/s. Oriental Bank of commerce ... Petitioner
Vs
IDEB Projects Private Limited ... Respondent

Order under Section 7 of the I & B Code, 2016

Order delivered on: 17.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Shri Akash Sherwal
For Respondent in I.A No.858/23 & 155/2024 : Shri Srihari

ORDER

I.A. No.68/2020

1. Heard the Ld. Counsel for the Applicant.
2. Pleadings are complete. List on **12.06.2024**.

I.A. No.858/2023 & 155/2024

1. Heard the Ld. Counsel for the Applicant and Respondent.
2. The Learned Counsel for the Respondent requested some more time to file reply. Final one week time is granted to the Respondent to file reply duly serving the copy on the otherside and one week thereafter to the Applicant to file rejoinder if any. Failing which the right to file reply will be forfeited. List on **12.06.2024**

I.A. No.847/2023

1. Heard the Ld. Counsel for the Applicant.
2. List on 12.06.2024.

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
K. BISWAL
MEMBER (JUDICIAL)**